

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION.NO.170/00116/2020

DATED THIS THE 12TH DAY OF FERUARY 2020

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV.SANKAR MEMBER (A)

Mohammed Yusuf M Bijapur
S/o Late Mohammed Sb. M Bijapur
Aged about 43 years,
Ex-Technician II
Carriage Repair Work Shop
South Western Railway
Gadag Road,Hubli

.....Applicant

(By Advocate Shri Izzhar Ahmed)

Vs.

1.Deputy Chief Works Manager,
Work Shop
South Western Railway
Gadag Road,Hubli 20
Dharwad

2.Union of India
Through the General Manager,
South Western Railway
Gadag Road,Hubli 20
Dharwad

....Respondents

ORDER (ORAL)

HON'BLE DR K.B.SURESH, MEMBER (J)

1. Heard. It appears to us that if, we direct the respondents to dispose of the appeal within a time frame of next one month, the matter will be resolved at the end of respondents themselves. Therefore, there will be a mandate to the respondents to dispose of the appeal after giving an opportunity of being heard to the applicant within next one month.
2. OA is allowed in-limine on these limited terms. No order as costs.

(CV.SANKAR)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

bk.

Annexures referred to by the applicant in OA No.116/2020

Annexure- A-01. A copy of order dated 28.6.2019

Annexure: A-02. A copy of appeal dated 8.11.2019

Annexure- A-03. A copy of Rule 18 of Rule D&A Rule 1968